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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 21 OF 1993.

Date of decision: April 26, 1993.

Shri Keshab Chandra Rout ... Applicant

Versus

Union of India and others ... Respondents

For the Applicant ... M/s D. Bhuyan, G. P. Samal,
A. K. Tripathy, S. K. Panda,
Mrs. U. Padhi, Advocates.

For the Respondents ... Mr. Ashok Misra,
Senior Standing Counsel

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CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN.

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1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No
3. Whether His Lordship wish to see the fair copy of the judgment? Yes.

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J U D G M E N T

K.P.ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to direct the Opposite Parties to place the petitioner in the post of Extra Departmental Mail Carrier at Balana Branch Post Office in place of deceased Bishnu Charan Rout and give him a posting accordingly and it is further prayed that the Tribunal may issue suitable direction to the Opposite parties to provide the petitioner full amount of consolidated E.D.Scale as provided from the date of his joining in the post.

2. I have heard Mr. Bhuyan learned counsel appearing for the Petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central). Though against ^{of the petition} SI. No. 8, it is stated that the petitioner has exhausted the only remedy available to approach the Respondents but they didn't pay any heed to ^{it} do. Copy of such representation, if filed by the petitioner, has not been annexed to the record. In case any such representation is pending with the Superintendent of Post Offices, North Division, Cuttack, it may be disposed of, accordingly to law, within three months. In case no representation has yet been filed by the ^{by} Petitioner, representation may be filed before the

Superintendent of Post Offices, Cuttack North Division who would consider the same and pass orders according to law.

3. Thus, the application is accordingly disposed of. No costs.

K. Mohanty
26.4.93

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VICE CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty, /
26-4-1993.